

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 209 of 2023
&
I.A. No. 757 of 2023

IN THE MATTER OF:

Bhimsen Apat

...Appellant

Versus

Kalinga Enterprises Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Advocate Aditya Tripathi, Advocate Gautam Singh.

For Respondent:

ORDER

22.02.2023: Learned Counsel for the Appellant submits that Appellant is ready to deposit the amount of Rs. 1,16,25,583.01/- for which the proceeding under Section 9 of I&B Code, 2016 was initiated.

2. Let the amount be deposited in the form of 'Demand Draft' in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs" in the Court within three days.

3. Issue notice to the Respondents through Speed Post as well as Email. Requisites along with process fee, if not filed, be filed within two days.

Respondents to file Reply-Affidavits. Rejoinder, if any, may be filed within one week, thereafter.

4. List this Appeal on **21st March, 2023**. In the meantime, in pursuance of the Order dated 31st October, 2022, no final step shall be taken regarding the resolution of the Corporate Debtor however IRP shall ensure that corporate debtor runs as a going concern with the cooperation of the suspended management.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Basant/nn